

Public Information System

Version 2.0.0.0

Public Information System - Department of Legal Services

Quarter: Ist
Year: 2011-2012

Mode: Edit

Status: Entered by Ministry/Department

* Block I (Details about the requests and appeals)						
	Opening Balance as on beginning of Ist Quarter	No. of applications received as transfer from other PAs u/s 6(3)	Received during the Quarter (including cases transferred to other PAs)	Progress during Quarter No. of cases transferred to other PAs u/s 6(3)	Decisions where requests/appeals rejected	Decisions where requests/appeals accepted
Requests	0	88	695	238	51	494
First Appeals	0	N/A	56	N/A	41	15
Total no. of CPIOs designated		Total no. of CPIOs designated		Total no. of AAs designated		
1		1		1		

* Block II (Details about fees collected, penalty imposed and disciplinary action taken)			
Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected (in Rs.) u/s 7 (3)	Penalty Amount Recovered (in Rs.) as directed by CIC u/s 20(1)	No. of cases where disciplinary action taken against any officer u/s 20(2)
3600	103	0	0

* Block III (Details of various provisions of section 8 while rejecting the requested information)												
No. of times various provisions were invoked while rejecting requests												
Relevant Sections of RTI Act 2005										Sections		
Section 8 (1)										9	11	24
a	b	c	d	e	f	g	h	i	j	0	19	0
0	0	0	0	28	0	0	4	0	0	0	19	0

Block IV (Details regarding compliance of direction/recommendation of the Commission)			
S.No.	Reference No. of cases wherein Commission made specific recommendation as per section 25(5) (max. 20 chars)	Whether action is initiated to comply with recommendation of Commission.	Details, thereof (max. 250 chars)
1		-Select-	
2		-Select-	
3		-Select-	
4		-Select-	
5		-Select-	
6		-Select-	
7		-Select-	

*** Block A (Details regarding Mandatory Disclosures and Transparency Officer)**

A. Is the Mandatory Disclosure under Sec. 4 (1)(b) posted on the website of Public Authority?	If Answer of (A) is No - Provide details below (not exceeding 500 chars)		If Answer of (A) is yes - Provide the detail/ URL of webpage, where the disclosure is posted,
	Yes <input type="checkbox"/>		
B. Name of Transparency Officer, if any, in the Public Authority along with the designation, telephone number & e-mail ID.			
Whether Transparency Officer Appointed	Yes <input type="checkbox"/>		
Name of Transparency Officer	Satish Chandra (Please do not add Shri/Smt./Mr./Ms. before the name)		
Gender	Male		
Designation	Joint Secretary and Legal Adviser		
Contact Number	011-23384630 (Enter Landline Numbers as STD Code-Phone Number e.g. 011-23346789)		
Email Address	Chandra.satish@nic.in		
C. Last Date of updating of Mandatory disclosure under Section 4(1)(b)			03/04/2012 (Format dd/mm/yyyy)

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RTI Annual Return Information System

Form RTIAR/AR/2011-12

Public Authority: Department of Legal Affairs

Quarter: 2nd

Year: 2011-2012

Mode : Read only

Status : Data can not be modified as data of next Quarter is submitted

* Block I (Details about the requests and appeals)						
	Opening Balance as on beginning of 2nd Quarter	No. of applications received as transfer from other PAs u/s 6(3)	Received during the Quarter (including cases transferred to other PAs)	Progress during Quarter		
				No. of cases transferred to other PAs u/s 6(3)	Decisions where requests/appeals rejected	Decisions where requests/appeals accepted
Requests	0	107	337	133	41	270
First Appeals	0	N/A	36	N/A	23	13
Total no. of CPIOs designated		Total no. of CPIOs designated		Total no. of AAs designated		
1		1		1		

* Block II (Details about fees collected, penalty imposed and disciplinary action taken)			
Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected (in Rs.) u/s 7 (3)	Penalty Amount Recovered (in Rs.) as directed by CIC u/s 20(1)	No. of cases where disciplinary action taken against any officer u/s 20(2)
3650	614	0	0

* Block III (Details of various provisions of section 8 while rejecting the requested information)													
No. of times various provisions were invoked while rejecting requests													
Relevant Sections of RTI Act 2005													
Section 8 (1)										Sections			
a	b	c	d	e	f	g	h	i	j	9	11	24	Other
0	0	0	0	14	0	0	9	0	0	0	18	0	0

Block IV (Details regarding compliance of direction/recommendation of the Commission)			
S.No.	Reference No. of cases wherein Commission made specific recommendation as per section 25(5) (max. 20 chars)	Whether action is initiated to comply with recommendation of Commission.	Details, thereof (max. 250 chars)
1		-Select-	
2		-Select-	
3		-Select-	
4		-Select-	
5		-Select-	
6		-Select-	
7		-Select-	

<p>☆ Block A (Details regarding Mandatory Disclosures and Transparency Officer)</p>	
<p>A. Is the Mandatory Disclosure under Sec. 4 (i)(b) posted on the website of Public Authority?</p>	<p>If Answer of (A) is No - Provide details below (not exceeding 500 chars)</p> <p>If Answer of (A) is yes - Provide the detail/ URL of webpage, where the disclosure is posted.</p>
<p>Yes</p>	<p>http://lawmin.nic.in/RTI/RTI-Manual.html</p>
<p>B. Name of Transparency Officer, if any, in the Public Authority along with the designation, telephone number & e-mail ID.</p>	
<p>Whether Transparency Officer Appointed</p>	<p>Yes</p>
<p>Name of Transparency Officer</p>	<p>Satish Chandra (Please do not add Shri/Smt./Mr./Ms. before the name)</p>
<p>Gender</p>	<p>Male</p>
<p>Designation</p>	<p>Joint Secretary and Legal Adviser</p>
<p>Contact Number</p>	<p>011-23384630 (Enter Landline Numbers as STD Code-Phone Number e.g. 011-23346789)</p>
<p>Email Address</p>	<p>Chandra.satish@nic.in</p>
<p>C. Last Date of updating of Mandatory disclosure under Section 4(i)(b)</p>	
<p>03/04/2012 (Format dd/mm/yyyy)</p>	

[Main Menu](#)
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4/18/2012

<http://rtiar.nic.in/rtiar09/QEditAR.asp>

RTI Annual Return Information System

Quarter 3rd

Public Authority : Department of Legal Affairs

Quarter: 3rd

Year: 2011-2012

Mode : Read only

Status : Data can not be modified as data of next Quarter is submitted

* Block I (Details about the requests and appeals)						
	Opening Balance as on beginning of 3rd Quarter	No. of applications received as transfer from other PAs u/s 6(3)	Received during the Quarter (including cases transferred to other PAs)	Progress during Quarter No. of cases transferred to other PAs u/s 6(3)	Decisions where requests/appeals rejected	Decisions where requests/appeals accepted
Requests	0	98	470	170	4	368
First Appeals	0	N/A	46	N/A	25	21
	Total no. of CPIOs designated		Total no. of CPIOs designated		Total no. of AAs designated	
	1		1		1	

* Block II (Details about fees collected, penalty imposed and disciplinary action taken)			
Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected (in Rs.) u/s 7 (3)	Penalty Amount Recovered (in Rs.) as directed by CIC u/s 20(1)	No. of cases where disciplinary action taken against any officer u/s 20(2)
3634	280	0	0

* Block III (Details of various provisions of section 8 while rejecting the requested information)													
No. of times various provisions were invoked while rejecting requests													
Relevant Sections of RTI Act 2005													
Section 8 (1)										Sections			
a	b	c	d	e	f	g	h	i	j	9	11	24	Other
0	0	0	0	0	0	0	0	1	0	0	3	0	0

Block IV (Details regarding compliance of direction/recommendation of the Commission)			
S.No.	Reference No. of cases wherein Commission made specific recommendation as per section 25(5) (max. 20 chars)	Whether action is initiated to comply with recommendation of Commission.	Details, thereof (max. 250 chars)
1		-Select-	
2		-Select-	
3		-Select-	
4		-Select-	
5		-Select-	
6		-Select-	
7		-Select-	

Block A (Details regarding Mandatory Disclosures and Transparency Officer)	
A. Is the Mandatory Disclosure under Sec. 4 (1)(b) posted on the website of Public Authority? Yes <input type="checkbox"/>	If Answer of (A) is No - Is there any other medium of dissemination? Provide details below (not exceeding 500 chars) If Answer of (A) is yes - Provide the detail/ URL of webpage, where the disclosure is posted, http://lawmin.nic.in/RTI/RTI-Manual.html
B. Name of Transparency Officer, if any, in the Public Authority along with the designation, telephone number & e-mail ID.	
Whether Transparency Officer Appointed	Yes <input type="checkbox"/>
Name of Transparency Officer	Satish Chandra (Please do not add Shri/Smt./Mr./Ms. before the name)
Gender	Male
Designation	Joint Secretary and Legal Adviser
Contact Number	011-23384630 (Enter Landline Numbers as STD Code-Phone Number e.g. 011-23346789)
Email Address	Chandra.satish@nic.in
C. Last Date of updating of Mandatory disclosure under Section 4(1)(b)	03/04/2012 <input type="text"/> (Format dd/mm/yyyy)

[Main Menu](#)
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RTI Annual Return Information System

Version: 1.0.0.0

Public Authority: Department of Legal Affairs

Quarter: 4th Year: 2011-2012

Quarter:

Status: Entered by Ministry/Department

Mode: Edit

* Block I (Details about the requests and appeals)						
	Opening Balance as on beginning of 4th Quarter	No. of applications received as transfer from other PAs u/s 6(3)	Received during the Quarter (including cases transferred to other PAs)	Progress during Quarter No. of cases transferred to other PAs u/s 6(3)	Decisions where requests/appeals rejected	Decisions where requests/appeals accepted
Requests	26	74	442	232	0	290
First Appeals	0	N/A	37	N/A	18	19
Total no. of CPIOs designated		Total no. of CPIOs designated		Total no. of AAs designated		
1		1		1		

* Block II (Details about fees collected, penalty imposed and disciplinary action taken)			
Registration Fee Collected (in Rs.) u/s 7(1)	Addl. Fee Collected (in Rs.) u/s 7(3)	Penalty Amount Recovered (in Rs.) as directed by CIC u/s 20(1)	No. of cases where disciplinary action taken against any officer u/s 20(2)
5258	0	0	0

* Block III (Details of various provisions of section 8 while rejecting the requested information)												
No. of times various provisions were invoked while rejecting requests												
Relevant Sections of RTI Act 2005										Sections		
Section 8 (1)										9	11	24
a	b	c	d	e	f	g	h	i	j			Other
0	0	0	0	0	0	0	0	0	0	0	0	0

Block IV (Details regarding compliance of direction/recommendation of the Commission)			Details, thereof (max. 250 chars)	
S.No.	Reference No. of cases wherein Commission made specific recommendation as per section 25(5) (max. 20 chars)	Whether action is initiated to comply with recommendation of Commission.		
1		-Select-		
2		-Select-		
3		-Select-		
4		-Select-		
5		-Select-		
6		-Select-		
7		-Select-		

4/18/2012

<http://rtiar.nic.in/rtiar09/QEditAR.asp>

- Secret -

Date: _____

Page: _____

If the Public Authority makes any disclosure under the RTI Act, it shall also disclose the details of the disclosure on its website. If the Public Authority does not make any disclosure under the RTI Act, it shall also disclose the details of the disclosure on its website.

* Block V (Details regarding Mandatory Disclosures and Transparency Officer)	
A. Is the Mandatory Disclosure under Sec. 4 (1)(b) posted on the website of Public Authority?	<div style="display: flex; justify-content: space-between;"> <div style="width: 45%;"> <p style="text-align: center;">If Answer of (A) is No -</p> <p>Is there any other medium of dissemination? Provide details below (not exceeding 500 chars)</p> </div> <div style="width: 45%;"> <p style="text-align: center;">If Answer of (A) is yes -</p> <p>Provide the detail/ URL of webpage, where the disclosure is posted,</p> </div> </div>
Yes	http://lawmin.nic.in/RTI/RTI-Manual.html
B. Name of Transparency Officer, if any, in the Public Authority along with the designation, telephone number & e-mail ID ,	
Whether Transparency Officer Appointed	Yes
Name of Transparency Officer	Satish Chandra (Please do not add Shri/Smt./Mr./Ms. before the name)
Gender	Male
Designation	Joint Secretary and Legal Adviser
Contact Number	011-23384630 (Enter Landline Numbers as STD Code-Phone Number e.g. 011-23346789)
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